

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-3003/2002

New Delhi this the 18th day of November, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. S.P. Singh,
Psychologist, Directorate of
Employment, Govt. of NCT of Delhi,
R/o B-97, Matawali Gali,
Joharipur,
Delhi-94. Applicant

(through Sh. S.N. Anand, proxy for Sh. K.K. Sharma,
Advocate)

Versus

1. Government of NCT of Delhi
through Director of Employment,
2, Battery Lane,
Delhi-54.
2. The Joint Director,
Directorate of Employment,
Govt. of NCT of Delhi,
2, Battery Lane,
Delhi-54. Respondents

ORDER (ORAL)

Heard the learned counsel for applicant.

2. The applicant seeks the following relief
in this O.A.:-

- (a) Call for records from the stage of Applicant's transfer on 15-7-2002 from Delhi University Employment Information and Guidance Bureau;
 - (b) Direct Respondents to immediately assign specific duties to the Applicant with sitting space and sanctioned staff component to enable him to function effectively and productively;
 - (c) Pass such further or other order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case."
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3. When the matter came up for admission today, learned proxy counsel for applicant's counsel submits that the applicant has given a representation dated 4.9.2002 (Annexure-D) followed by one more representation dated 17.10.2002 (Annexure-G) to the respondents regarding his grievances as mentioned in the present O.A. and that the aforesaid representations are still pending and the respondents have not disposed of the same as on date. He also submits that the OA can be disposed of at the admission stage itself with direction to the respondents to examine the said representations and dispose of the same within a particular time frame to be fixed by the Court.

4. On a consideration of the matter and in the interests of justice, the O.A. is disposed of at the admission stage itself with the following directions:-

The respondents shall examine the aforesaid representations and also the grounds taken in the present O.A. as additional grounds in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same with a detailed and reasoned order in accordance with law under intimation to the applicant within six weeks from the date of receipt of a copy of this order.

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5. If any grievance survives thereafter the applicant is granted liberty to approach this Tribunal again in fresh original proceedings, if so advised, in accordance with law.

6. O.A. is disposed of as above.

7. Registry is directed to send a copy of the OA alongwith a copy of this order to the respondents.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

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